

Central Administrative Tribunal
Principal Bench: New Delhi

(2)

OA No.1099/94

New Delhi this the 27th Day of May, 1994.

Sh. N.V. Krishnan, Vice-Chairman (A)
Sh. C.J. Roy, Member (J)

Bharat Singh son of
late Sh. Dalip Singh,
R/o 19/983, Lodhi Colony,
New Delhi. ...Applicant

(In person)

Versus

The Chief Secretary,
Govt. of National Capital
Territory of Delhi,
5-Sham Nath Marg,
New Delhi-110 007. ...Respondent

ORDER (ORAL)

Mr. N.V. Krishnan:-

The applicant is an Assistant Sales Tax Officer in the Delhi Administration. He is aggrieved by the order dated 5.1.89 (Annexure A-1) by which he has been suspended pending an investigation.

He has made the following prayers:-

"a) the unwarranted prolonged suspension order No.8 dt. 5.1.1989 be quashed with immediate effect,

b) 57 years old Government servant who is virtually on the verge of retirement be reinstated in service forthwith;

c) the applicant's salary for the suspension period alongwith other allowances be paid;

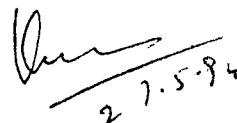
d) the applicant's seniority be restored at its original number and the due promotion for Dani Post/higher Post during the said period be given to the applicant.

e) the relevant records be called from the department as the applicant is not having any other record, except that what has been annexed to this application.

f) that the Chief Secretary be restrained from taking any further action and also the disciplinary proceedings in future, if any, may be quashed due to inordinate delay and injustice at the level of the department/Chief Secretary against the Government guidelines/instructions and also against the principle of nature justice."

(3)

2. He states that no appeal has been filed against the order of suspension. The CCS (CCA) Rules provide for an appeal against the order of suspension. It is open to the applicant to file such an appeal and seek remedies which he has prayed for in the O.A. In the circumstances, the applicant seeks permission to withdraw the application with liberty to pursue the alternative remedy available to him. In the circumstance, the permission sought is granted and the application is dismissed, as withdrawn.


2/5/84


(C.J. Roy)
Member(J)

(N.V. Krishnan)
Vice-Chairman

'Sanju'